

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL):
(a) As per the latest inventory of Geological Resources of Coal in India by Geological Survey of India (GSI), as on 1.4.2010, a total of 46.7 Billion Tonnes of coal resources have been estimated in the State of Chhattisgarh. The District-wise details of these coal resources is given below:

(in Million Tonnes)

District	Total Geological Resources of Coal			
	Proved	Indicated	Inferred	Total
Surguja	3579.76	8600.20	619.58	12799.54
Bilaspur	4980.58	5885.67	838.58	11704.83
Rajgarh	3880.67	15744.30	2552.72	22177.64
Total	12441.01	30230.17	4010.88	46682.01

(b) As on 01.04.2010, the number of working coal mines in Chhattisgarh under Coal India Limited (CIL) are 54. The number of coal mines closed/abandoned/discontinued in Chhattisgarh under CIL are 20 since nationalization.

(c) Till date 24 coal blocks have been allocated to the private sector entities in the State of Chhattisgarh.

(d) Presently there are 157 units belonging to Chhattisgarh State drawing coal from South Eastern Coalfields Limited (SECL) mines under Fuel Supply Agreements. There is no fixed source of supply for any industry. All the units are taking coal of all grades from all mines of SECL as per availability and entitlement. Further, there are some more units with annual requirement not exceeding 4200 tonnes per annum drawing coal from 2 State nominated agencies namely Chhattisgarh State Industrial Development Corporation Limited and Chhattisgarh Steel Rollers Association. Coal is also drawn by consumers participating in e-auctions.

Supply of quality of coal by CIL

†2024. SHRIBALAVANT ALIAS BAL APTE: Will the Minister of COAL be pleased to state:

(a) whether the Coal India Limited (CIL) and its subsidiary companies have been able to supply adequate and quality coal to thermal power plants in the country according to their demand during the last three years and the current year;

†Original notice of the question was received in Hindi.

(b) if so, the details thereof, State-wise, company-wise, year-wise and category-wise with the percentage of ash quantity and if not, the reasons thereof;

(c) whether the State Governments have demanded to increase the quantity of coal being supplied to thermal power stations;

(d) if so, the State-wise details thereof; and

(e) the steps taken/being taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL):
 (a) and (b) By and large, subsidiary companies of Coal India Limited have been dispatching coal as per targets fixed in the supply plan finalized as part of the Annual Plan. The dispatches of coal during 2007-08, 2008-09 and 2009-10 by CIL coal companies to Power Utilities have been 101%, 102% and 96% of targets respectively. In the current year upto October, 2010, dispatch was 91% of target. Dispatches could have been better but for frequent law and order problems affecting dispatches in Central Coalfields Limited (CCL) and constraints of wagon availability in comparison to indents in certain coal fields.

During the process of formulation of Annual Plan, Ministry of Coal/Planning Commission assess the overall coal demand of the country, sector-wise and company-wise coal supply plan is formulated by Ministry of Coal for various sectors including Power Utilities and coal supply plan is not made State-wise and quality/Grade-wise. Therefore, State-wise and grade-wise demand is not available with Coal India Limited. However, the details of subsidiary-wise dispatch to Power Utilities against target finalized in Supply Plan as part of Annual Plan for the last three years and the current year is furnished below:

Despatch performance to Power Utilities from Coal India Limited
Sources (in Million Tonnes)

Company	2007-08			2008-09		
	Target	Despatch	% Materialization	Target	Despatch	% Materialization
1	2	3	4	5	6	7
ECL	26.85	21.95	82%	26.50	23.69	89%
BCCL	14.13	16.86	119%	14.20	16.96	119%

1	2	3	4	5	6	7
CCL	27.78	27.44	99%	29.80	28.89	97%
NCL	51.92	53.13	102%	54.08	58.05	107%
WCL	33.83	36.10	107%	34.15	34.96	102%
SECL	63.90	66.71	104%	67.00	73.24	109%
MCL	59.18	57.42	97%	65.48	59.81	91%
NEC	0.73	0.42	57%	0.20	0.21	103%
CIL	278.32	280.04	101%	291.41	295.81	102%

**Despatch performance to Power Utilities from Coal India Limited
Sources (in Million Tonnes)**

Company	2009-10			2010-11 (April-October, 2010)		
	Target	Despatch	% Materialization	Target	Dispatch	% Materialization
ECL	26.00	25.22	97%	14.00	14.31	102%
BCCL	17.56	16.82	96%	10.58	12.07	114%
CCL	31.80	28.20	89%	18.32	16.38	89%
NCL	58.80	61.06	104%	34.88	31.06	89%
WCL	34.83	34.46	99%	19.15	16.64	87%
SECL	73.40	74.20	101%	42.65	41.80	98%
MCL	69.12	57.97	84%	44.13	35.17	80%
NEC	0.20	0.10	48%	0.14	0.16	111%
CIL	311.71	298.03	96%	183.85	167.59	91%

(c) to (e) As per available information, Government of Madhya Pradesh has requested for enhancement of Annual Contracted Quantity (ACQ) for power stations of Madhya Pradesh Power Generating Company Limited from existing 15 Million Tonnes per annum to 17 Million Tonnes per annum. Coal supplies to power utilities are based on the Annual Contracted Quantity decided by the

Central Electricity Authority, keeping in view the overall indigenous coal availability in the country. However, the inter-Ministerial Sub-group functioning in the Ministry of Coal monitors coal supplies to power utilities on regular basis and takes appropriate decisions for maintaining/augmenting dispatches to power stations facing coal supply crisis like critical stock position, taking into account coal availability, logistics, constraints of Railways, loading/unloading constraints etc.

Allocation of coal blocks

2025. SHRI M.V. MYSURA REDDY: Will the Minister of COAL be pleased to state:

- (a) the details of coal blocks allocated to various companies, public and private sector, during the last six years, year-wise and company-wise;
- (b) the details of coal reserves sought for allocation and the details of coal reserves allocated to each company during the last five years, year-wise and company-wise;
- (c) whether it is a fact that the Ministry has allocated more coal reserves to some private companies than they have requested; and
- (d) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL): (a) and (b) Coal blocks are allocated to public/private companies under Section 3(3)(a) (i) and Section 3(3)(a)(iii) of the Coal Mines (Nationalisation) Act, 1973. The details of coal blocks along with the geological coal reserves allocated to various public and private sector companies (individually/jointly), during the last six years are given in the Annexure [See Appendix 221st Annexure No.10]. Applications for allocation of coal blocks are sought for meeting the coal requirement of the proposed end use projects of the respective applicants except for the blocks allocated for commercial mining to Government companies.

(c) and (d) Coal blocks are allocated on the basis of estimated geological reserves intimated by Central Mine Planning and Design Institute (CMPDI) at the time of calling applications and allocation of coal blocks is made accordingly. The extractable reserves are worked out and are known only after the detailed exploration of the coal block is done and mining plan is prepared by the Recognised Qualified Person (RQP) and approved by the competent authority under the Mines & Minerals (Development & Regulation) Act, 1957.